

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) and (c). The World Food Programme, and not the United States Agency for International Development, has agreed to make available about 7,300 metric tons of skim milk powder valued at about \$ 2.7 million, for free distribution in the scarcity areas.

#### Food for Mysore

1763. Shri Linga Reddy: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state the quantity of foodgrains asked for by the Mysore Government and supplied by the Central Government during last year and this year up-to-date?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): During 1965 the Government of Mysore asked for 1.25 lakhs tonnes of rice and 45,000 tonnes of coarse grains. The actual supply of rice to the State from Central reserve during that year was 1.12 lakhs tonnes. The Central Government also arranged supply of 38.5 thousand tonnes of coarse grains to Mysore from surplus States. There was no specific demand for the whole year in regard to wheat. Allocation was made from month to month in mutual consultation and the total quantity actually supplied to the State from Central stocks during the year 1965 amounted to 1.41 lakh tonnes.

Mysore Government have asked for 9 lakhs tonnes of foodgrains for 1966. Allotments so far made to them total 1.48 lakh tonnes.

12 hrs.

#### RE. MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES

#### SITUATION IN WEST BENGAL AND MIZO HILL DISTRICT

Mr. Speaker: I have received as many as 10 adjournment notices and

20 calling attention notices about the situation in West Bengal. Is there any statement going to be made on behalf of the Government?

The Leader of the House (Shri Satya Narayan Sinha): Government is going to make a statement at 3.30 or 3.15, as you like, Sir.

Mr. Speaker: I will hold it over till then.

Shri Indrajit Gupta (Calcutta South West): Does Government mean the Prime Minister? She has been to West Bengal....

Shri Satya Narayan Sinha: The Prime Minister will also be available at the time the statement is made.

Mr. Speaker: That would be seen at that moment. At 3.15 the statement will be made.

There is another adjournment motion and calling attention notice about Mizo Hills and West Bengal. Is there any statement going to be made about Mizo Hills?

The Minister of Home Affairs (Shri Nanda): We can place before the House further developments that have taken place. There is no need for discussing it in an adjournment motion.

Mr. Speaker: I am only asking whether any statement would be made.

Shri Nanda: At that time we shall give information about that also.

Shri Satya Narayan Sinha: At 3.15 both the statements will be made.

Shri Hem Barua (Gauhati): How can both the statements be made simultaneously at 3.15?

Mr. Speaker: I will have to listen to those statements before I come to any decision. Therefore, they shall be held over.

**Dr. Ranen (Calcutta East):** There should be two separate statements about West Bengal and Mizo Hills. They should not be mixed up.

**Mr. Speaker:** That I will manage.

**श्री हुकम चन्व कछवाय (देवास):** अध्यक्ष महोदय, मेरा एक निवेदन सुन लें।

**अध्यक्ष महोदय:** बैठ जाइये, मैं बुला लूंगा।

**श्री हुकम चन्व कछवाय:** मैंने एक काम रोको प्रस्ताव दिया था। सारे देश में बोनस के विवाद को लेकर झगड़ा चल रहा है।

**अध्यक्ष महोदय:** इस तरह से मैं नहीं सुन सकता हूँ।

**श्री हुकम चन्व कछवाय:** इस मामले को लेकर सारे देश में उत्तेजना फैल रही है।

**अध्यक्ष महोदय:** हर रोज मुझे यह कहना पड़ता है। नामजूर कर दू तो भी मैंम्बर साहिबान खड़े हो कर बोलना शुरू कर देते हैं। यह ठीक नहीं है। कपूर सिंह साहब क्या कहना चाहते हैं ?

**Shri Kapur Singh (Ludhiana):** Just now you have told us that you are holding over our calling attention notices and adjournment motions notices about the situation in West Bengal and in Mizo Hills. I am one of those who gave these notices. Before you made this announcement in this House and before the House was informed by the Leader of the House that a statement will be made, one of your staff came and informed us that our notices have been rejected. I want to understand the mechanism of this process, how it happens—whether some preconsultations are held between your staff and the government or whether the decisions are already known to them. It is most unjustifying.

**Mr. Speaker:** Has he been informed that the notices have been disallowed?

**Shri Kapur Singh:** Yes, Sir.

**Mr. Speaker:** Because there are adjournment motions, if they are to be taken up, I would not allow any calling attention notice. I have kept them pending along with the adjournment motions. It is unfortunate that some member of my staff got that impression from my decision. All of them I am keeping together. I will make enquiries into that.

**श्री हुकम चन्व कछवाय:** यह बहुत महत्व का विषय है, अध्यक्ष महोदय—

**अध्यक्ष महोदय:** इस तरह से मैं बोलते जाने की इजाजत नहीं दे सकता हूँ।

**श्री हुकम चन्व कछवाय:** दिल्ली क्लबाघ मिल में ताला लगा हुआ है। बम्बई में हड़ताल चल रही है, कानपुर में हड़ताल चल रही है। सारे देश में . . .

**अध्यक्ष महोदय:** इस तरह से रुकावट डालने की मैं इजाजत नहीं दे सकता हूँ।

**श्री हुकम चन्व कछवाय:** अध्यक्ष महोदय . . .

**अध्यक्ष महोदय:** इस तरह से इजाजत नहीं दे सकता हूँ।

**श्री हुकम चन्व कछवाय:** श्रीर लोगों के नोटिस आपने स्वीकार किये हैं। इसके बारे में भी वक्तव्य दिलवायें। यह बहुत महत्व का विषय है।

**अध्यक्ष महोदय:** आप बैठेंगे या नहीं ?

**श्री हुकम चन्व कछवाय:** केन्द्रीय सरकार हमेशा टाल देती है कि राज्य सरकार का विषय है।

**अध्यक्ष महोदय:** दो तीन बार कहा है मैंने। मैं अब और बरदाश्त नहीं कर सकता हूँ।

**श्री हुकम चन्व कछवाय:** मैं निवेदन करता हूँ।

**अध्यक्ष महोदय :** सुन लिया है ।

**श्री हुकम चन्द कछवाय :** सरकार से कुछ वक्तव्य दिलवाइये ।

**श्री मधु लिमये (मुंगेर) :** कुछ रोज पहल सदस्यों के अप्रग्रह पर श्रम मंत्री ने बम्बई की हड़ताल के बारे में एक निवेदन किया था। उसके बाद हड़ताल बराबर चल रही है। मैं परसों बम्बई गया था। एक दिन की आम हड़ताल होने का खतरा पैदा हुआ है। हड़ताल के जो नेता हैं उनके साथ सुरक्षामंत्री की बातचीत बम्बई में हुई है। मैं आपकी मार्फत श्रम मंत्री से पूछना चाहता हूँ कि यह जो आम हड़ताल एक दिन की होने वाली है, इसको रोकने के लिए प्रीर सूती मिलों की हड़ताल के बारे में समझौता करने के लिए श्रम मंत्री क्या कोई कार्रवाई कर रहे हैं ?

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, सरकार से कोई वक्तव्य तो दिलवाइये ।

**Mr. Speaker:** Shri Kachhavaia, now you are taxing my patience to the utmost limit. अब तो हद होने लगी है। चार पांच, छः दफा मैं कह चुका हूँ।

**डा० राम मनोहर लोहिया (फरूखाबाद) :** अध्यक्ष महोदय—

**अध्यक्ष महोदय :** इस तरह से नहीं।

**डा० राम मनोहर लोहिया :** मेरा एक व्यवस्था का प्रश्न है।

**अध्यक्ष महोदय :** अभी मैंने कोई काम शुरू नहीं किया है—

**डा० राम मनोहर लोहिया :** नियम 380 के अधीन मेरा एक व्यवस्था का प्रश्न है ।

मैं अर्ज करता हूँ कि आपने एक शब्द पिछले दिन की कार्रवाई में से हटवा दिया था। वह शब्द बिल्कुल बांछनीय है।

**अध्यक्ष महोदय :** मैम्बर साहिबान तब बोलेंगे जब मैं उनको इजाजत दूंगा। आपने आप बोलना शुरू न कर दिया है।

**डा० राम मनोहर लोहिया :** इस नियम के अन्तर्गत आप मुझे कब व्यवस्था का प्रश्न उठाने की इजाजत देंगे ?

**अध्यक्ष महोदय :** मैं अभी इस वक़्त नहीं बता सकता हूँ। आपको इत्तिला दे दूंगा।

**Shri Harish Chandra Mathur (Jalore) :** Mr. Speaker, Sir, I just want to carry further what my hon. friend, Shri Kapur Singh told the House just now about intimation being given to us by some member of your staff regarding the Calling Attention Notices which we gave. At least myself, I can say, raised it earlier also. I wish to request you to consider at least this one point. Calling Attention Notices, when they are given to you quite a time ahead, in respect of which no decision is taken for one, two, three, four and even five days, at least intimation should be sent to us as to how you disposed them of. Intimation should be sent to us in writing. I do not see what difficulty is there in doing that. We find ourselves in complete embarrassment, in the absence of such intimation, either to stand up and raise that question or to come to your Chamber and enquire about it. That puts us in a very difficult and embarrassing position. At least, if I give a Calling Attention Notice, say, on 3rd March, if I do not hear about it till the 8th, I think it is—I hope you will agree—not a very satisfactory thing and something must be done at your end.

**Shri D. C. Sharma** (Gurdaspur): Sir, I want to make a submission. I do not know on what terms and under what conditions these Lobby Assistants, the so-called Lobby Assistants are appointed.

**Some hon. Members:** Why "so-called"?

**Shri D. C. Sharma:** There was one Lobby Assistant and I reported his case to the Secretary at that time, that he was not very good in his dealings with the Members. But the Secretary took no notice of it. Then another Lobby Assistant came. He was doing good work. But he has been shunted away only because... (Interruptions). He was shunted away only because, I think, he was trying to accommodate all the Members of the House. Now a third Lobby Assistant has been appointed. I do not know. I want to know how these Lobby Assistants are appointed, what are their qualifications.... (Interruptions).

**Shri Hem Barua:** Personal references like this should not be allowed to be made.

**Mr. Speaker:** Order, order. I cannot discuss here how they are posted, what they do and so on. He will kindly resume his seat. I have said that if there has been some mistake, I will make inquiries into that.

There were 65 or 70 Calling Attention Notices with me this morning. Every one of them was read out to me. There were some about Manipur which I disallowed. Probably some mistake has occurred, some confusion arose in the mind of one of my staff and that wrong information has been given. I have already said that I will make inquiries into them. I think that should be the end of the matter.

**Shri Hem Barua:** May I submit that the Lobby Assistants have functioned well all along? They are very good. When you have given your ruling I do not understand why Pro-

fessor Sharma should try to change it.

**Shri S. M. Banerjee** (Kanpur): Sir, I want to know one thing.

**Mr. Speaker:** What is it?

**Shri S. M. Banerjee:** You said that there was some confusion about the Calling Attention Notices. I want to know whether you have rejected the calling attention notice of mine one..

**Mr. Speaker:** I am not answering that.

**Shri Kapur Singh:** Sir, I submit that this House is entitled to a firm and clear clarification from you on the statement which has just been made by a very hon. and learned Member of this House regarding Lobby Assistants and so-called Lobby Assistants. Are they Lobby Assistants or so-called Lobby Assistants? This confusion must be removed.

**Mr. Speaker:** I am not such an expert in English language. Sometimes I do not distinguish between the two. But there was no need for the hon. Member to call him "so-called Lobby Assistant". Perhaps, the hon. Member had some grievance against some Lobby Assistant and, therefore, he had been expressing that.

12.13 hrs.

#### PAPERS LAID ON THE TABLE

#### RICE-MILLING INDUSTRY (REGULATION AND LICENSING) SECOND AMENDMENT RULES

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde):** Sir, on behalf of Shri Govinda Menon I beg to lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Second Amendment Rules, 1966 published in Notification No. GSR 259 in Gazette of India dated the 19th February, 1966 under sub-section (4) of section 22 of the Rice-Milling Indus-